पाद दिप्तिष्ण :- मूल आदेश भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में सा. का. नि. सं. 213(अ) तारीख, 20 मार्च, 2015 द्वारा प्रकाशित किया गया था।
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(Department of Food and Public Distribution)
NOTIFICATION
New Delhi, the 28th October, 2015

G.S.R.814 (E).—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order, to amend the Targeted Public Distribution System (Control) Order, 2015, namely: -

1. **Short title, and commencement.**—(1) This Order may be called the Targeted Public Distribution System (Control) Amendment Order, 2015.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Targeted Public Distribution System (Control) Order, 2015,-

(i) In clause 3,-

(a) in sub-clause (2), for item (i), the following shall be substituted, namely:-

“(i) Antyodaya households;”;

(b) proviso to sub-clause (3) shall be deleted; and

(c) sub-clause (4) shall be deleted.

[ F.No. 9(4)/2012-PD.II ]

DEEPAK KUMAR, Jt. Secy.

**Footnote:** The principal Order was published in the Gazette Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R. number 213(E) dated 20th March, 2015.